to be in so many local languages, what is the reason for not giving any Nepali programme for Nepali people who are settled in Assam?

Shri G RAJAGOPALAN As I have said in my answer, the question of having a Nepali broadcast is under consideration

COMMON OIL PRODUCTION PROGRAMME FOR MILLS AND GHANIS

\*474 SHRI DEOKINANDAN NARA-YAN Will the Minister of Com-MERCE AND INDUSTRY be pleased to state

- (a) whether any proposals for a common oil production programme with a view to eliminating the competition between the Bills and Ghanis by definite allocation of production are under consideration by Government, and
  - (b) if so, what are the proposals?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH). (a) and (b). A statement is laid on the Table of the House.

## STATEMENT

Recommendations of Oilseeds Crushing Industry Committee

The Oilseeds Crushing Industry Inquiry Committee has made certain recommendations with a view to foster the growth of the Ghani Crushing Industry The principal recommendations of the Inquiry Committee as accepted by Government are

- (1) No more power-driven oil mills should be allowed to be set up in the country, except in areas where alternative methods of crushing oilseeds are not feasible
- (11) The subsidy of Rs 2/8/- per maund of oils produced by the ghanis should be reduced to Rs 1/14/- per maund

(iii) Levy of excise duty on mill oils should be continued and payments from that should be continued to general revenues for allocation of funds for the development of the ghani industry.

The Inquiry Committee has also expressed the view that as the existing ghanis cannot handle all available supplies of edible oilseeds in the country, it would be an impracticable proposition to apportion crushing capacity between the two sections of this country

The Government are taking steps to implement these recommendations.

\*475 [Postponed to the 11th September 1957]

## WRITTEN ANSWERS TO QUESTIONS

MINOR GIRL KILLED IN A COAL MINE IN BUSRA FIELD, JHARIA

- \*448 Shri TAJAMUL HUSAIN Will the Minister of Labour and Employment be pleased to state.
- (a) whether it is a fact that a minor girl of about 16 years was killed while she was working in a coal mine in Busra field, Jharia in Bihar; and
- (b) If so, why she was allowed to work underground when the employment of women and minors for working underground is prohibited by law under the Indian Mines Act?

THE DEPUTY MINISTER OF LABOUR (Shri Abid Ali) (a) No. A young woman aged 20 years was killed on the 4th July, 1957 in a mine of M/s Khas Busra Coal Concern Ltd. in the Jharia Coalfield

(b) Evidence on the question whether she was employed underground is reported to be conflicting. The question is under examination by the Chief Inspector of Mines